Annexure-7

Name of the corporate debtor: Teerth Gopicon Limited ; Date of commencement of CIRP: 10th August, 2026 (Order received on 11th August 2026) ; List of creditors as on: 29th August, 2026

List of operational creditors (Government Dues)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Employee Provident Fund Org.(EPFO)	25-08-2026	₹ 518	₹ 0	Operational Creditor	Unsecured		No				₹ 0	₹ 518	
2	Income Tax Department	20-08-2026	₹ 11,09,58,340	₹ 11,09,58,340	Operational Creditor	Unsecured		No				₹ 0	₹ 0	
3	Rajasthan Reneweble Energy Corporation Limited	25-08-2026	₹ 23,85,94,935	₹ 0	Operational Creditor	Unsecured	-	No	-			₹ 0	₹ 23,85,94,935	
Total			₹ 34,95,53,793	₹ 11,09,58,340								₹ 0	₹ 23,85,95,453	

Notes:

1. All claims have been provisionally admitted on the basis of submitted proof by claimants . No Records have been received from the ex-management of the Corporate Debtor. Claims shall be further verified subject to the provision of such records by the ex-management of the Corporate Debtor, or receipt of further information / documents from the claimants. The CoC may undergo change subject to the verification and collation of claims which is an ongoing process.

2. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

3. The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

Mr. Ajit Gyanchand Jain
(Interim Resolution Professional)
IBBI Registration No. IBBI/IPA-001/IP-P00368/2017-18/10625
In the matter of Teerth Gopicon Limited
A.F.A valid till 31.12.2026